

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 323/TL/2022

Coram:

**Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member**

Date of order: 9th January, 2023

In the matter of

Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 seeking Transmission Licence for Khandukhal Rampura Transmission Limited.

And

In the matter of

Khandukhal Rampura Transmission Limited,
2nd Floor, Niryat Bhawan,
Rao Tularam Marg, Vasant Vihar,
Opp. Army Hospital & Referral,
New Delhi 110057

Vs.

1. Chief Executive Officer,
PFC Consulting Limited
9th Floor, A-Wing, Statesman House,
Connaught Place, New Delhi – 110001

2. Central Transmission Utility of India Limited,
Saudamini, Plot no.2, Sector -29,
Gurgaon 122001, Haryana

... Respondents

Parties present:

Ms. Abiha Zaidi, Advocate, KRTL
Ms. Nishtha Kumar, Advocate, KRTL
Shri Shyam Sunder Goyal, CTUIL



Shri Swapnil Verma, CTUIL
Shri Amit Kumar, CTUIL
Ms. Muskan Agarwal, CTUIL

ORDER

The Petitioner, Khandukhal Rampura Transmission Limited, has filed the present Petition for grant of transmission licence under Section 14, Section 15 and Section 79(1)(e) of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 (hereinafter referred to as “Transmission Licence Regulations”) to establish Inter-State Transmission System for “400 kV Khandukhal (Srinagar) - Rampura (Kashipur) D/c line” (hereinafter referred to as “Project”) on Build, Own, Operate and Transfer (BOOT) basis comprising of the following elements:

Transmission System for 400 kV Khandukhal (Srinagar) - Rampura (Kashipur) D/C Line		
S. No.	Name of Transmission Element	Scheduled COD in months from Effective Date
1.	400 kV D/C Khandukhal (Srinagar)-Rampura (Kashipur) line (Twin HTLS*)	
2.	1x80MVAR switchable line reactor at Rampura (Kashipur) end on each circuit of Khandukhal (Srinagar) - Rampura (Kashipur) line <ul style="list-style-type: none">• Switching equipment for 420 kV 80 MVAR switchable line reactor-2 nos.	Matching time frame of commissioning of Vishnugad Pipalkoti HEP (29.10.2024) of THDC or Tapovan Vishnugad



	<ul style="list-style-type: none"> • 420 kV, 80 MVAR Switchable line reactor- 2 nos. 	HEP (30.09.2024) of NTPC, whichever is earlier i.e. 30.09.2024.
3.	1 no. of 400 kV line bay at Rampura (Kashipur) S/s <ul style="list-style-type: none"> • 400 kV line bay -1 no. 	
4.	Upgradation of existing 400kV bays at Khandukhal (Srinagar) <ul style="list-style-type: none"> • Upgradation works for 400 kV line bays -2 nos. 	
5.	Upgradation of existing 1 no. of 400 kV diameter comprising line bay and ICT bay along with associated Tie Bay at Rampura (Kashipur) <ul style="list-style-type: none"> • Upgradation works for 400 kV line bay-1 no. • Upgradation works for 400 kV ICT bay-1 no. • Upgradation of Tie Bay-1 no. 	

**With minimum capacity of 2100 MVA on each circuit at nominal voltage.*

Note:

(i) PTCUL to provide space for 400kV bays at Rampura (Kashipur) along with the space for switchable line reactors.

2. The Petitioner has made the following prayers:

“(a) Issue the Transmission License to the Applicant for establishing, operating and maintaining the Transmission System of “400 kV Khandukhal (Srinagar)-Rampura (Kashipur) D/c line”, comprising of assets elements as detailed in the present petition, in terms of the provisions of RFP and Transmission Service Agreement read with Section 14, 15 and 79 (1) (e) of the Electricity Act;

(b) Allow the Transmission System, as detailed in the present Application to be part of the Inter-State Transmission System and direct that the recovery of transmission charges shall be in accordance with the terms of the Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and losses 2020);



(c) *Condone any inadvertent errors omissions/ errors / shortcomings and permit the Applicant to add/change/modify/alter these pleadings and make further submissions as may be required at a future date;*

(d) *Pass any such other order / orders, as may be deemed fit and proper in the facts and circumstances of the case.”*

Hearing dated 22.12.2022

3. During the course of hearing on 22.12.2022, learned counsel for the Petitioner submitted that the Petitioner has complied with all the requirements for grant of transmission licence.

4. During the course of hearing, the Commission observed that there ought not to be any ambiguity with regard to the scope of the works under the “Upgradation works” as featuring in Elements 4 & 5 of the Project. In response, the representative of CTUIL clarified as to what the upgradation would entail and further sought liberty to place on record the scope of works as required to be undertaken for such Elements in terms of the provisions of Transmission Service Agreement (TSA).

5. Vide Record of Proceedings for the hearing 22.12.2022, CTUIL was directed to clarify the detailed scope of works under the “Upgradation works” for Element 4 & Element 5 as per the provisions of the RfP and TSA and the Petitioner to file its response confirming the same. The Petitioner was also directed to place on record the clarifications, if any, sought by the Petitioner w.r.t. RfP during the bidding stage.

6. CTUIL, vide its affidavit dated 28.12.2022, has submitted as under:



(a) With regard to scope of works under the “Upgradation works” for Elements 4 & 5 i.e upgradation of existing 400 kV bays at Khandukhal (Srinagar) and upgradation works for 400 kV line bays -2 nos., the 2 (two) Nos. of existing 400 kV line bay equipments at Khandukhal (Srinagar) [PTCUL] sub-station [with Double Main & Transfer Bus Scheme] are having rating of 2000A, which needs to be upgraded with rating of 3150A as per clause B.1.2 & B.2.0 of RFP commensurate to 400 kV Khandukhal- Rampura D/c line rating. Augmentation of existing 400 kV Bus Coupler bay and Transfer Bus Coupler bays suitable for 3150A from 2000A at Khandukhal (Srinagar) S/s is also in the scope of TSP as per Sl. No. 11 of Amendment-I dated 13.6.2022.

(b) With regard to upgradation of existing 1 number of 400 kV diameter comprising line bay and ICT bay along with associated Tie Bay at Rampura (Kashipur); the up-gradation works for 400 kV line bay-1 number; up-gradation works for 400 kV ICT bay-1 number; up-gradation of Tie Bay -1 number, 400 kV Rampura (Kashipur) sub-station [PTCUL] is having One & Half Breaker Scheme. In the sub-station, one complete diameter is existing (with 2000A bay equipment), wherein, one 315 MVA 400/200kV ICT (2nd) is already connected and one 400 kV circuit of 400 kV Khandukhal-Rampura D/c line will be terminated. Considering rating of 400 kV Khandukhal Rampura D/c line, bay equipment of above existing diameter (line/ICT/tie bays) needs to be up-graded to 3150A as per clause B.1.2 & B.2.0 of RfP.

7. The Petitioner, vide its affidavit dated 30.12.2022, has submitted that the information submitted by CTUIL vide its affidavit dated 28.12.2022 clarifying the scope of work in terms of the RFP and TSA is correct and the Petitioner has no objection to the clarification submitted by CTUIL. The Petitioner has further submitted that no information was sought by the successful bidder, Megha Engineering & infrastructure Limited (on behalf of the Petitioner) with respect to the RfP during the bidding stage.



8. CTUIL is directed to coordinate commissioning timelines for matching implementation of generation project and the Petitioner's transmission project and enter into a tripartite agreement with generator and the Petitioner to address the liability in case of mismatch.

9. The Petitioner has submitted that in accordance with the "Guidelines for Encouraging Competition in Development of Transmission Projects" and "Tariff Based Competitive Bidding Guidelines for Transmission Service" as amended from time to time (hereinafter referred to as "the Guidelines") issued by Ministry of Power, Government of India, under Section 63 of the Act, PFC Consulting Limited (hereinafter referred to as "PFCCL") was notified by Ministry of Power, Government of India vide Notification No. 15/3/2018-Trans-Pt(1) dated 17.1.2022 as the Bid Process Coordinator (hereinafter referred to as "BPC") for the purpose of selection of bidder as Transmission Service Provider (hereinafter referred to as "TSP") to establish Inter-State Transmission System for "400 kV Khandukhal (Srinagar)-Rampur (Kashipur) D/C Line" through tariff based competitive bidding process on Build, Own Operate and Maintain (BOOM) basis.

10. PFCCL in its capacity as the BPC initiated the bid process on 11.3.2021 and completed the same on 7.10.2022 in accordance with the Guidelines. Megha Engineering and Infrastructures Limited (MEIL) was selected as the successful bidder having quoted the lowest transmission charges of Rs. **587.20** million per annum in order to provide transmission services to the beneficiaries of the transmission system.

11. At RfP (Technical and Financial) stage, six bidders, namely, Power Grid Corporation of India Limited, Sterlite Grid 17 Limited, Adani Transmission Limited, Megha



Engineering & Infrastructures Limited, ReNew Transmission Ventures Private Limited, and The Tata Power Company Limited submitted their offers. The RfP (Technical bids of the six bidders were opened by Bid Opening Committee in Central Electricity Authority on 26.7.2022. Based on the recommendation of the Bid Evaluation Committee (BEC), the RfP (Financial) Bids-Initial Price Offer of the six bidders were opened on 25.8.2022. Lowest Initial Price Offer discovered (Best Deal) at MSTC portal was Rs. 647.76 million per annum. Based on the recommendation of BEC, four bidders were qualified to participate in the e-reverse auction stage. E-reverse auction of all four bidders was carried out at MSTC portal on 26.8.2022 and the following transmission charges for bidders (in ascending order) emerged:

S. No..	Name of Bidder	Quoted Transmission Charges from the Final Offer (Rs.in Million)	Rank
1.	Megha Engineering & Infrastructure Limited	587.20	L-1
2.	ReNew Transmission Ventures Private Limited	590.16	L-2
3.	The Tata Power Company Limited	626.96	L-3
4.	Sterlite Grid 17 Limited	743.00	L-4

12. As per the Bid Evaluation Report dated 1.9.2022, Megha Engineering & Infrastructure Limited emerged as the successful bidder with the lowest quoted transmission charges of Rs. **587.20** million per annum. BEC vide its certificate dated 1.9.2022 has certified that entire bid process has been carried out in accordance with the Guidelines issued by the Ministry of Power under Section 63 of the Act. BEC has further certified that the transmission charges discovered through e-reverse auction is acceptable.



13. Consequent to its selection as the lowest bidder, Letter of Intent (LoI) was issued to Megha Engineering & Infrastructure Limited by the BPC on 7.9.2022 which was accepted by Megha Engineering & Infrastructure Limited. Under the terms of Request for Proposal (RfP) and the Letter of Intent, the successful bidder is obligated to accomplish the following tasks:

- (a) Provide Contract Performance Guarantee in favour of Central Transmission Utility of India Limited (CTUIL);
- (b) Execute Share Purchase Agreement and Transmission Service Agreement;
- (c) Acquire, for the Acquisition Price, 100% share equity share holding of Khandukhal Rampur Transmission Limited from PFCCL along with all its related assets and liabilities;
- (d) Make an application to this Commission for adoption of transmission charges, as required under Section 63 of the Act; and
- (e) Apply to this Commission for grant of transmission licence;

14. The Petitioner has furnished the Contract Performance Guarantee (CPG) in favour of Nodal Agency i.e., CTUIL for an aggregate value of Rs. 11.70 crore on 7.10.2022 and has acquired hundred percent equity holding in Khandukhal Rampur Transmission Limited on 7.10.2022. The Petitioner entered into Transmission Service Agreement (TSA) with CTUIL on 7.10.2022.

15. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit



electricity as a transmission licensee in any area as may be specified in the licence. The word “person” has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner has been incorporated under the Companies Act, 2013. The main object of the Petitioner Company is as under:

“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of regional and national grid system, execution of turn-key jobs for other utilities/organizations, wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”.

16. Section 15 (1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed. The Central Commission has specified Transmission Licence Regulations in this regard. Regulation 3 of the Transmission Licence Regulations provides that the Empowered Committee shall identify the Projects included in the transmission plan to be developed under the Guidelines issued under Section 63 of the Act. Regulation 4 of the Transmission Licence Regulations provides that in case of projects identified by the Empowered Committee for development under the Guidelines for competitive bidding, selection of the project developer shall be made in accordance with the procedure laid down in the Guidelines. The Project under consideration has been identified by the Empowered Committee. Central Electricity Authority, vide its letter No. 1/22338/2022 dated 29.6.2022 had issued prior approval to the Project under Section 68 of the Act. The



selection of the project developer, Khandukhal Rampur Transmission Limited, has been made in accordance with the Guidelines for competitive bidding.

17. Regulation 7 of the Transmission Licence Regulations read with the order dated 22.1.2022 passed in Petition No.1/SM/2022 [whereby the Commission, in the exercise of “Power to Relax” under Regulation 24 of the Transmission Licence Regulations, modified/amended Clauses (4), (7), (9) and (12) and dispensed with Clause (10) of Regulation 7] provide for the procedure for grant of transmission licence as under:

“(1) The application for grant of licence shall be made to the Commission in Form- I appended to these regulations and shall be accompanied by such fees as may be prescribed by the Central Government from time to time.

(2) In case of the person selected for implementation of the project in accordance with the guidelines for competitive bidding, the application shall also contain such additional information, as may be required under these guidelines.

(3) The application shall be supported by affidavit of the person acquainted with the facts stated therein.

(4) Before making an application, the applicant shall submit the original application in electronic form along with annexures and enclosures on the e- filing portal of the Commission so that the same is served electronically on all the long-term customers of the project registered on the e-filing portal of the Commission. Also, a copy of the same be served through e-mail on the long- term customers of the project not registered on the e-filing portal of the Commission. Further, the applicant shall also post the complete application along with annexures and enclosures in English and in the vernacular language, on its website.

(5) The application shall be kept on the website till such time the licence is issued or the application is rejected by the Commission.

(6) Immediately on making the application, the applicant shall forward a copy of the application to the Central Transmission Utility.

(7) The applicant shall, within 7 days after filing the application, post the application on the e-filing portal of the Commission and on its website in Form-II attached to these regulations in English language and in Vernacular language of the State or Union Territory where an element of the project or a long-term customer is situated, inviting comments from the general public

(8) As far as possible, within 7 days of receipt of the application the Secretariat of the



Commission shall convey defects, if any, if noticed on preliminary scrutiny of the application for rectification and the defects conveyed shall be rectified by the applicant in such time as may be indicated in the letter conveying the defects.

(9) In the notice published on the e-filing portal of the Commission and on the applicant's website under clause (7) it shall be indicated that the suggestions and objections, if any, on the application, may be filed before the Secretary, Central Electricity Regulatory Commission, Third Floor, Chanderlok Building, Janpath, New Delhi-110001 (or the address where the office of the Commission is situated), with a copy to the applicant, by any person, including the long-term customers, within 30 days of publication of the notice

.....

(10) The Central Transmission Utility shall send its recommendations, if any, to the Commission on the proposal made in the application within a period of thirty days from the date of receipt of application by it:

Provided that copy of the recommendations, if any, made by the Central Transmission Utility shall always be forwarded to the applicant:

Provided further that these recommendations of the Central Transmission Utility shall not be binding on the Commission.

(11) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by the Central Transmission Utility and the suggestions and objections, if any, received in response to the notice posted on the e-filing portal of the Commission and on the applicant's website by him, within 45 days of service of copy of the application on the Central Transmission Utility or publication of notice posted on the e-filing portal of the Commission and on the applicant's website, with an advance copy to the Central Transmission Utility or the person who has filed the suggestions and objections on the proposal made in the application, as the case may be.

(12) The Commission after considering the suggestions and objections received in response to the public notice published by the applicant and the recommendations, if any, of the Central Transmission Utility may, propose to grant transmission licence or for reasons to be recorded in writing, reject the application."

18. The Petitioner has approached the Commission by a separate application for adoption of transmission charges in respect of the transmission system which is presently under consideration of the Commission and order in that Petition will be issued separately. The Petitioner has filed the present Application for grant of transmission licence in accordance with the Transmission Licence Regulations. The Petitioner has submitted proof of service of the copies of the application on the beneficiaries of the



transmission project and CTUIL and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of Transmission Licence in terms of Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012 as amended from time to time. The Petitioner has prayed for grant of transmission licence to Khandukhal Rampura Transmission Limited with respect to the Project as per details given in para 1 above.

19. The Petitioner has made the Application as per Form-I and has paid fee of Rs. One lakh prescribed by the Central Government. As per direction of the Commission, the Petitioner has served copy of the Application on the beneficiaries of the transmission project for the Project. The transmission charges quoted by the Petitioner which have been recommended by the Bid Evaluation Committee for acceptance, is Rs. 587.20 million per annum. The Petitioner has also enclosed copies of the recommendations of the Bid Evaluation Committee.

20. The Petitioner has published the notices on 13.10.2022 in Times of India (New Delhi and Dehradun editions) and Dainik Jagran (Hindi-Delhi edition). No objection has been received from the general public in the notices.

21. The Petitioner has served the copy of the Application on the CTUIL as required under Section 15(3) of the Act and Regulation 7(6) of the Transmission Licence Regulations. CTUIL in its letter dated 30.11.2022 has recommended for grant of transmission licence to the Petitioner. Relevant portion of the said letter dated 30.11.2022 is extracted as under:

“This is with reference to Petition No. 323/TL/2022 filed by M/s Khandukhal



Rampura Transmission Limited (KRTL) before the Commission for grant of Transmission Licence to facilitate implementation of Khandukhal (Srinagar)-Rampura (Kashipur) 400 kV D/c line for evacuation of power from proposed HEP's in Alaknanda basin in Uttarakhand. In this regard, following is submitted:

- Khandukhal (Srinagar)- Rampura (Kashipur) 400 kV D/c line was planned as part of UITP (Uttarakhand Integrated Transmission Project) scheme for evacuation of power from proposed Hydroelectric Power Projects (HEPs) in Alaknanda basin. CERC vide its order dated 31.1.2013 had declared the UITP scheme as deemed ISTS scheme. This line is required for evacuation of power from NTPC Tapovan Vishnugad HEP (520 MW) and THDC Pipalkoti HEP (444 MW), which are in advance progress of implementation (Schedule: Sep'24/Oct'24) and other existing/future hydro projects in Alaknanda basin. Earlier PTCUL was to construct this line, however, construction of this line had not been taken up by M/s PTCUL till long time. Subsequently, based on request of PTCUL, implementation of above line was agreed to be taken up under Central sector as an ISTS scheme.*
- 400/220 kV Khandukhal (Srinagar) & Rampura (Kashipur) substations are existing substations of PTCUL. Power from Tapovan Vishnugad & Pipalkoti HEPs shall be evacuated through 400 kV Pipalkoti Switching station - Khandukhal (Srinagar) D/c line being implemented by PTCUL under UITP scheme. From Khandukhal onwards, the subject transmission line viz. 400 kV Khandukhal (Srinagar)-Rampura (Kashipur) D/c line shall facilitate further dispersal of power.*
- The implementation of above line was agreed to be taken up under Central sector as an ISTS scheme in 3rd & 4th meeting of NRPC (TP) held on 19.2.2021 & 5.10.2021 and 12.10.2021 respectively.*
- The Transmission scheme was also agreed in 49th & 50th Northern Region Power Committee (NRPC) meeting held on 29.9.2021 & 28.1.2022 respectively.*
- Subsequently, this transmission scheme was also agreed in the 7th & 8th National Committee on Transmission (NCT) held on 3.12.2021 & 25.3.2022 respectively.*
- Ministry of Power Govt. of India vide gazette notification dated 17.1.2022 has identified M/s PFC Consulting Ltd. as Bid Processing Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider (TSP) to establish the above referred project through TBCB route. Bid Evaluation Committee appointed by the BPC has selected Megha Engineering and Infrastructures Ltd. as successful bidder. Megha Engineering and Infrastructures Ltd. has subsequently acquired "Khandukhal Rampura Transmission Ltd." after execution of the requisite Share Purchase Agreement (SPA) on 7.10.2022.*

Keeping above in view and based on details furnished by M/s KRTL, CTU, in line with Section 15 (4) of the Electricity Act, 2003, recommends grant of transmission license to M/s KRTL for executing the subject transmission scheme."



22. We have considered the submissions of the Petitioner and CTUIL. The proviso to Clause 2.15.2 of the RfP provides that *"if for any reason attributable to the BPC, the above activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day for day basis till the end of the Bid validity period"*. As per the above provision, selected bidder was required to complete all the activities including acquisition of SPVs by 19.9.2022. Though Lol was issued on 7.9.2022, BPC, vide its letter dated 7.10.2022 in terms of Clauses 2.15.2 of RfP extended the date upto 7.10.2022 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee in favour of Nodal Agency (CTUIL) for an amount of Rs. 11.70 crore and has acquired hundred percent equity-holding in the applicant company on 7.10.2022 after execution of the Share Purchase Agreement. As per clause 2.15.4 of the RfP, TSP is required to apply to the Commission for grant of transmission licence within five working days of the issuance of the acquisition of the SPV to the successful bidder. Successful bidder, namely PGCIL acquired the SPV on 7.10.2022. Accordingly, the TSP has filed the instant Petition through e-filing for grant of transmission licence on 11.10.2022.

23. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for grant of inter-State transmission licence under Section 15 of the Act read with Transmission Licence Regulations for construction, operation and maintenance of the transmission system as described in para 1 of this order. We therefore, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to grant of



transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission, by 20.1.2023.

24. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clause 2.5.7.3, clause 2.5.7.4 and clause 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of bidding documents and TSA for commissioning of the Project within the SCOD.

25. In order to ensure that the Project is implemented within the time schedule as provided in the TSA, the licensee should not approach the Commission for extension of time for execution of the Project or for increase in the transmission charges over and above what is permissible under the provisions of the TSA. Accordingly, the Petitioner is directed to file an affidavit by 18.1.2023 to the effect that the execution of the Project shall not be delayed due to time taken in obtaining statutory clearances required under the RfP and/ or adjudication of any claim of the Petitioner arising under the TSA.

26. It is observed that as per Article 5.1.1 of the TSA, the TSP at its own cost and expense, shall be responsible for designing, constructing, erecting, testing and commissioning each element of the Project by scheduled COD in accordance with the various regulations of the Central Electricity Authority regarding Technical Standards and Grid Standards, Prudent Utility Practices and other applicable laws. Further, Article 5.4 of the TSA provides that the TSP shall ensure that the Project is designed, built and completed in a good workman like manner using sound engineering and construction practices and using only materials and equipment that are new and of international utility grade quality such that the useful life of the Project will be till the expiry date. Further, the



design, construction and testing of all equipment, facilities, components and systems of the Project shall be in accordance with Indian Standards and Codes issued by Bureau of India Standards. Accordingly, the Petitioner is directed to submit the information by 18.1.2023 with regard to quality control mechanism available or to be put in place by to ensure the compliance of the requirements stipulated in Article 5.1.1 and Article 5.4 of the TSA.

27. The Petition shall be listed for hearing on 24.1.2023.

Sd/-
(P. K. Singh)
Member

sd/
(Arun Goyal)
Member

-sd/-
(I.S. Jha)
Member

